

[Mr. Speaker]

meets and decides the matter, and then I shall place it before the House. The Business Advisory Committee is meeting this afternoon. (*Interruptions*) I do not want to go on asking hon. Members to resume their seats. They must listen to the Chair. Why are they so much impatient? Previously, when the Chair was on its legs, Members used to sit down. But now, when the Members are on their legs, I have to sit down.

I am planning that this business of laying papers on the Table should follow after the Question Hour, because for full one hour, the Ministers have to keep on sitting...

DR. RAM SUBHAG SINGH (Buxar) : Everything need not regulated for their convenience. You say that they are made to sit here. But I would submit that things need not be done here with a view to suit their convenience. Yesterday to suit the convenience of the Ministers the lunch hour was postponed...

MR. SPEAKER : There was nothing wrong about it because unnecessarily making them...

SHRI S. M. BANERJEE (Kanpur) : There is some snag in it.

DR. RAM SUBHAG SINGH : The Ministers should also hear and know what is in the minds of hon. Members. Otherwise, they are never here and they keep on evading replies...

SHRI S. M. BANERJEE : There is some snag in what you have suggested. It is not a question of laying papers only. Sometimes, a Minister does lay an important statement also and somehow or other, some hon. Members want to put questions on it and so on. In that case, the other things will be delayed. If it is only a question of laying of papers then it may be all right, but sometimes, corrections are made to particular statements and we may like to put questions on it. In that case it would become very difficult. I would, therefore, request you to allow them to lay the statement in the normal course; let them wait; after all,

they have nothing to do either in the office or in their rooms. One Minister can lay a statement on behalf of everyone.

MR. SPEAKER : This is unnecessary. Some of the members who have to present Reports and some of the Ministers who have to lay some papers which is just formal business which can be done in five minutes keep on sitting. Most of them approached me.

DR. RAM SUBHAG SINGH : What about the members? Should they also walk out? It is part of the Ministers' duty to be in the House. If no responsible Minister is in the House, what business will be transacted?

MR. SPEAKER : So I should not disturb the present practice. I expressed my own view.

SHRI S. M. BANERJEE : What is the harm if one Deputy Minister were to lay on behalf of all the Ministers all the papers of the day listed in the order papers? We are not concerned with the laying of papers as such. Let them lay anything.

MR. SPEAKER : Let them lay and go? But the hon. Minister has to reply to questions raised after the laying.

SHRI HEM BARUA (Mangaldai) : The hen does not have to explain why she has laid golden eggs.

MR. SPEAKER : I do not think they will find such hen in the House.

SHRI RANDHIR SINGH (Rohtak) : We are not a poultry farm.

12.42 hrs.

## COMMITTEE OF PRIVILEGES

### Eleventh Report

SHRI R. D. BHANDARE (Bombay Central) : I beg to present the Eleventh Report of the Committee of Privileges.